

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 3285
TO BE ANSWERED ON 16.12.2024**

DISTRESS MIGRATION

**3285. SHRI EATALA RAJENDER:
SMT. D K ARUNA:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has details of people moving from One State to other States during the last 40 years and many of them driven by distress and desperation and if so, the details thereof and the reasons therefor;**
- (b) whether distress migration usually occurs in conditions where the individual or household is left with no viable means to maintain a life with dignity other than to migrate and if so, the details thereof;**
- (c) whether some State Governments have set up special task forces to look into distress migration, which is defined by the World Bank as involuntary movement due to poverty or disasters and if so, the details thereof; and**
- (d) whether the task forces aim to provide recommendations and targeted intervention measures, including infrastructure improvement and department-specific schemes in this regard and its effect on economy also and the corrective steps being taken/results yielded area-wise including drought areas?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): As per the Census 2011 conducted by the Government of India, the total number of persons who moved for work and employment were 4.14 crore. The migration takes place for various reasons. Migration of workers from one state to another state is continuous process and dynamic in nature.

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In order to safeguard the interest of the migrant workers, the Central Government had enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979. This Act has now been subsumed in the Occupational Safety, Health and Working Conditions (OSH) Code, 2020. The OSH Code provides for decent working conditions, grievance redressal mechanism, toll free helpline, and social security for workers including migrant workers.

The Ministry of Labour and Employment has also launched the eShram- “One-Stop-Solution” on 21st October 2024. eShram- “One-Stop-Solution” entails integration of different Social Security/ Welfare schemes in single portal i.e., eShram. This enables unorganised workers registered on eShram to access social security schemes and see benefits availed by them, through eShram. So far, twelve (12) Social Security/ Welfare Schemes have been integrated/ mapped with eShram, which includes: - Mahatma Gandhi National Rural Employment Guarantee Act, National Social Assistance Programme (Indira Gandhi National Disability Pension Scheme, Indira Gandhi National Widow Pension Scheme, National Family Benefit Scheme) Pradhan Mantri Awas Yojana – Gramin (PMAY-G), etc.
